

(a) the details of refinance schemes formally commenced by Small Industrial Development Bank of India (SIDBI), as on date, for Small Sector and Small marketing enterprises with details of upper limit ceiling, working capital, National Equity Fund assistance, scheme serial-wise;

(b) whether the aforesaid refinance scheme is available to entrepreneurs by SIDBI under single window scheme, such as Term Loan, Working Capital, National Equity Fund, Cash Credit Facilities, etc.;

(c) if so, the details thereof;

(d) the details of scheme which SIDBI directly entertained for financial assistance and financial ceiling fixed for the same, serial-wise; and

(e) the remedial measures taken by SIDBI, as on date in case of refusing by banks to entertain fresh sound proposal from small enterprises with one excuse or the other under its refinance scheme?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (d) Small Industries Development Bank of India (SIDBI) has introduced a number of Refinance Schemes and Direct Finance Schemes to cover various target groups in the Small Scale Industries Sector (SSIs), details of which are mentioned in the booklet, a copy of which has been kept in Parliament House Library.

(e) SIDBI has reported that it has advised the prime lending institutions (PLIs) to accept all worthwhile proposals emanating from Small Scale Sector and get 100% refinance from SIDBI against the term loan extended by the PLIs. So far SIDBI has not received reference where sound proposals from SSI promoter has been turned down by banks. SIDBI, however, takes up the matter with PLIs concerned wherever complaints are received from SSIs.

[Translation]

61-62

**Production by NTC Mills**

1476. SHRI MITRASEN YADAV : Will the Minister of TEXTILES be pleased to state:

(a) the total production made in National Textiles Corporation, State-Textiles Corporations and Textiles Mills

in the private sector in the country from January 1998 to January 1999 and the total number of workers working in these Textiles mills;

(b) the number of Textiles mills lying closed during the said period and the mill-wise measures taken by the Government to revive them; and

(c) the steps taken to rehabilitate the workers rendered jobless due to the closure of these mills and to re-employ them?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) The total production of cloth and spun yarn in the textile mills covering NTC, STC and private sector from January, 1998 to January, 1999 is 2010.03 million sq. mtrs and 3443.94 million kgs respectively (provisional). The total number of workers in these mills as on 31.1.1999 were 10.09 lakh.

(b) and (c) No mill under NTC has been closed, although there is total/partial cessation of activities in some of the mills due to acute shortage of working capital. However, Ajudhia Textile Mills, Delhi was closed as per the orders of the Supreme Court on polluting industries and the employees of this mill were paid enhanced compensation as per the orders of the Supreme Court. Since 8 out of 9 subsidiaries of NTC have been referred to and declared sick by the BIFR, on the basis of a unit-wise viability study conducted by NTC a revised turn around plan for the viable subsidiaries of NTC alongwith the viable mills under them based on the BIFR norm of net worth of these mills turning positive within the prescribed period is under consideration. The interest of the workers will be kept in view in the revival plan.

The total number of cotton/man-made textile mills lying closed at the end of December, 1998 were 284. Government has set up the Board for Industrial and Financial Reconstruction (BIFR) which is entrusted with the responsibility of rehabilitation of the sick companies. In regard to rehabilitation of the workers rendered jobless due to closure of the mills, the Government has formulated a scheme called Textile Workers' Rehabilitation Fund Scheme being implemented by the office of Textile Commissioner. Under the scheme, interim relief is provided to the workers rendered jobless due to partial/complete closure of private sector mills only.